

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

16. C.P.(IB) -694(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.04.2021**

NAME OF THE PARTIES: High Ground Enterprise Ltd.  
V/s  
Privi Organics India Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the petitioner is present through virtual hearing. None appeared for the respondent. Counsel for the petitioner informed that he could not file service affidavit due to his health reason and requested to order a fresh notice.

Petitioner is directed to issue a fresh notice to the respondent clearly intimating the next date of hearing and file service affidavit at least two days before the next date of hearing. List this matter on 11.05.2021.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)